

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
CUTTACK**

C.P (IB) No. 199/CB/2020

In the matter of:

An application under Section 7 of Insolvency and Bankruptcy Code, 2016, read with rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016;

-And-

In the matter of:

Indian Overseas Bank, a body corporate constituted under the Banking Companies (Acquisition and Transfer of undertaking) Act, 1970 having its head office at: 763, Anna Salai, Chennai- 600002 and Branch Office amongst other place also at Saheed Nagar Brach, At: Bhubaneswar- 751024;

... Applicant/Financial Creditor

-Versus-

1. Srabani Construction Private Limited (CIN: U45201OR2001PTC006571) having Reg. Office at Plot No. A/16, Nilakantha Nagar, Nayapalli, Bhubaneswar- 751012;

... Respondent /Corporate Debtor

2. Mr. Sibanarayan Chhotray, Managing Director (DIN- 01309625), residing at Plot No. 511(P), Bolitota Sahi, Nayapalli, Bhubaneswar- 751 102;
3. Smt. Swapna Chhotaray, Director (DIN- 01856515) residing at Plot No. 511(P), Bolitota Sahi, Nayapalli, Bhubaneswar- 751012;
4. Kirti Sundaray, Director (DIN- 08011596), residing at Nonpadasahi, Nirakarpur, Nunpada, Khurda- 752 109.

Coram:

Shri P. Mohan Raj : Member (Judicial)

Shri Satya Ranjan Prasad : Member (Technical)

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Appearances (through video conferencing)

For the Petitioner : Mr. S. Jena, PCS
For the Respondent : Mr. Sougat Dash

Order reserved on: 06.05.2022
Order pronounced on: 10.05.2022

ORDER

Per: Satya Ranjan Prasad Member (Technical)

1. In view of the order of admission dated 21.04.2022 passed in C.P (IB) No.145/CTB/2019, the above captioned petition filed by Financial Creditor against **Srabani Construction Private Limited** [CIN: U45201OR2001PTC006571] (*the Corporate Debtor*) has become infructuous and shall stand dismissed as such.
2. In result, IA No.32/CB/2022 connected C.P (IB) No. 199/CB/2020 shall also stand closed as inconsequential.
3. The above-mentioned creditor is hereby directed to file its claims without delay in the prescribed form with Mr. **Chaitanya Kumar Ray**, (Reg. No. IBBI/IPA-003/IP-N00032/2017-18/10260,) having address at **Ray Nayak & Associates MIG-26, Manarama Estate, Bhubaneswar, Odisha ,751010** [email id: cma.chaitanya@yahoo.com] the Interim Resolution Professional appointed in respect of the Corporate Debtor.
4. The Registry is hereby directed to communicate a copy of this Order to the creditor concerned, their counsel on record and the IRP by Speed

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IN THE NATIONAL COMPANY LAW TRIBUNAL
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C.P (IB) No. 199/CB/2020

In re: Indian Overseas Bank V. Srabani Construction Private Limited and Ors.

Post and e-mail immediately, and in any case, not later than two days
from the date of this Order.



Sd

Satya Ranjan Prasad
Member (Technical)



Sd

P. Mohan Raj
Member (Judicial)

Signed on this 10th day of May, 2022

Ravijeet_P.S.